

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 11870/2015

(Arising out of impugned final judgment and order dated 06-04-2015 in SBCMA No. 2218/2011 06-04-2015 in SBCMA No. 3693/2011 06-04-2015 in SBCMA No. 2720/2011 06-04-2015 in SBCMA No. 3777/2011 06-04-2015 in SBCMA No. 3778/2011 06-04-2015 in SBCMA No. 3838/2011 06-04-2015 in SBCMA No. 3839/2011 06-04-2015 in SBCMA No. 4198/2011 06-04-2015 in SBCMA No. 4199/2011 06-04-2015 in SBCMA No. 4200/2011 06-04-2015 in SBCMA No. 153/2014 passed by the High Court Of Judicature For Rajasthan At Jaipur)

BABU LAL AND ORS. & ORS.

Petitioner(s)

VERSUS

M/S VIJAY SOLVEX LTD. AND ORS.

Respondent(s)

(IA 1/2015 -PERMISSION TO FILE SYNOPSIS AND LIST OF DATES, IA 2/2015 - APPLICATION FOR EXEMPTION FROM FILING O.T. AND LIST OF DATES, IA 3/2015 -PERMISSION TO FILE ANNEXURES]

Date : 28-08-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s)

Mr. Sitesh Narayan Singh, Adv.
M/S. Aura & Co., AOR

For Respondent(s)

Mr. P. N. Puri, AOR

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Ms. Priyanka Das, Adv.
Mr. Ajay Sharma, AOR

Ms. Prachi Gupta, Adv.
Mr. Rupesh Kumar, AOR

Ms. Anindita Saha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for
Respondent No. 1, list the matter after two weeks.

(MANISH SETHI)
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR